

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 228 of 2014 & IA No. 448 of 2014 &
Appeal No. 290 of 2014 & IA No. 455 of 2014

Dated: 14th October, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No. 228 of 2014

In the matter of:

Silvasa Industries Association & Ors. ...Appellant(s)
Versus
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Rinku Gautam(Rep R-1)
Mr. Gaurav Mitra,
Mr. Vishnu Sharma,
Mr. K.R. Sasi Prabhu for R-3
Mr. Sakesh Kumar for R-4

Appeal No. 290 of 2014

Elegant Casting Pvt. Ltd. &Ors. ...Appellant(s)
Versus
Joint Electricity Regulatory Commission &Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Rinku Gautam(Rep R-1)

ORDER

In Appeal Nos. 228 of 2014 and 290 of 2014, pleadings are said to be complete. The learned counsel for the appellant prays for and is granted adjournment subject to the condition that no further time shall be

sought for arguments since the present batch of Appeals are of the year 2014.

Post this batch of Appeals for hearing on **1st December, 2015.**

(T. Munikrishnaiah)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member